

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 859
TO BE ANSWERED ON DECEMBER 11, 2023
PLANNED URBANISATION

NO. 859. SHRI B.LINGAIAH YADAV:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether policy-based loan aims to support Government's agenda to integrate reforms aimed at imparting infrastructure and envisaging planned urbanization through a regulated framework; and
- (b) if so, the details thereof/ corrective steps being taken till now/ results yielded, State-wise since 2019 to till date along with funds sanctioned/spent therefor, State-wise?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) & (b) Yes, Sir. As per 12th Schedule of the Constitution of India, urban planning is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States.

The Government has launched a Scheme named 'Special Assistance to States for Capital Investment (Urban Planning Reforms)', which focuses on catalysing urban planning as main driver of development. The scheme provides for incentivising the States for taking urban planning reforms.

An amount of Rs.6,000 Cr. was allocated under the **Scheme for Special Assistance to States for Capital Investment 2022-23 – Part – VI (Urban Planning Reforms)** for undertaking the reforms of Modernization of Building Bylaws, Adoption of Transferrable Development Rights (TDR), Implementation of Local Area Plans (LAP) and Town Planning Schemes (TPS), Implementation of Transit-oriented Development (ToD), Creation of Sponge Cities, Removing Taxation for running the Buses for Public Transport. Funds were released by the Department of Expenditure, Ministry of Finance to 12 States amounting to Rs.4,093.16 Cr. as under:

State	Incentive released (Rs. in Crore)
Andhra Pradesh	643.07
Maharashtra	789.30
Chhattisgarh	197.00
Manipur	82.66
Gujarat	969.30
Kerala	60.00
Madhya Pradesh	189.00
Rajasthan	309.83
Haryana	235.00
Tamil Nadu	240.00
Uttarakhand	188.00
Assam	190.00
Total	4093.16

During the current year, an amount of Rs.15,000 Cr. has been earmarked under **Scheme for Special Assistance to States for Capital Investment 2023-24 – Part – III (Urban Planning Reforms)** for undertaking the reforms of Augmentation of human resources for strengthening urban planning ecosystem, Implementation of Town Planning Scheme (TPS)/ Land Pooling Scheme, Modernization of Building Bylaws, Promoting in-situ slum rehabilitation, Transit-Oriented Development(TOD),Transferable Development Rights as planning tool, Strengthening natural ecosystems of urban areas through urban planning. 17 States have submitted their proposals/ roadmaps under the scheme.

During the current year, considering the challenges being faced by **Northeastern/ Hilly States** (excluding Assam) due to their local conditions and terrain, the Ministry issued Amended Guidelines for **“Scheme for Special Assistance to States for Capital Investment 2023-24 for NE/Hilly States”**. These States are submitting their proposals/ roadmaps to the Ministry.
